

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406

IA/5486/ND/2023, IA/6126/ND/2023 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Naman Joshi, Adv. Guneet Sidhu & Adv. Radharaman Rajoriya, Adv. Aparajita Singh
For the Respondent	: Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya Shyam

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present. This Tribunal vide order dated 03.07.2024 directed the parties to file written submissions. Today Counsel for the Applicant submitted that some difficulty in uploading the written submissions. A week's time is granted to file the written submissions and take steps to upload the same on Board. List the matter on **19.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)